

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-07-2024 AT 10:30 AM**

**CP(IB) No. 329/7/HDB/2020**

**AND**

**IA(IBC) 435 & 1276/2024 in CP(IB) No. 329/7/HDB/2020**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

Dharti Dredging and Infrastructure Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 435/2024**

Learned Counsel Mr GP Yash Vardhan, for applicant present through Video Conference.

Learned Counsel Ms Santhi Chandra, for respondent along with Mr Arun Chandy, Government Pleader, Government of Kerala present through Video Conference.

Learned Government pleader stated that he may be given at least two weeks' time to seek necessary instructions regarding continuation of contract earlier given to the Corporate Debtor by the SRA regarding the feasibility. Matter adjourned to 06.08.2024 as a last chance.

**IA(IBC) 1276/2024**

Learned senior counsel Mr Avinash Desai, for Respondent No.1 present through Video Conference.

Learned Counsel Mr Anurag Singh, Mr Abhinav More along with Mr Nitish for respondent no.5, present physically.

Learned Counsel Mr VVSN Raju, for respondent Nos 2,3 and 4 present physically.

Learned Counsel Mr GP Yash Vardhan for Respondent No.1 present through Video Conference.

Matter passed over.

Matter called again. Due to paucity of time, matter adjourned to 12.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**